पर्यटन और नागर विमानन मंत्रालय में राज्य मंत्री (श्री सुरेन्द्रपाल सिंह) : (क) और (ख) केन्द्रीय क्षेत्र में पर्यटन केन्द्रों के विकास कार्य को राज्यवार आधार पर हाथ में नहीं लिया जाता है । विकास के लिए स्थानों का चयन पर्यटकों के लिए उनके वर्तमान अथवा सम्भावित आकर्षणों, उन तक पहुंचने की सुविधा, पानी तथा बिजली सप्लाई आदि जैसे मूल आधारभूत उपादानों की उपलब्धता के आधार पर किया जाता है । आगामी वर्षों में केन्द्रीय क्षेत्र में पर्यटन केन्द्रों के विकास का स्वरूप (पैटर्न) मुख्यत: चौथी पंचवर्षीय योजना के दौरान अपनाये गये पैटर्न पर आधारित होगा । पांचवी पंचवर्षीय योजना में इनके विकास पर बल दिया जाएगा (i) पर्यटन के आधारभूत उपादान (आवास तथा परिवहन सुविधाएं), अनुपूरक वित्तीय व्यवस्था के रूप में निजी उद्यमकर्ताओं को ऋणों का वितरण; (ii) कोवालम, गोवा तथा गुलमर्ग जैसे समुद्र तटीय तथा पर्वतीय विहार-स्थल, और (iii) पुरातात्विक तथा ऐतिहासिक महत्व के चुने हुए केन्द्रों का विकास ।

Cases of Smugglers Pending in Courts

3922. SARDAR SWARAN SINGH SOKHI: Will the Minister of FINANCE be pleased to state:

(a) the number of the decade old smuggling cases pending in the courts in the country;

(b) the reasons for delay in disposing off these cases by courts; and

(c) what steps Government propose to take to expedite their disposal and whether any time limit for disposal of smuggling cases is proposed to be fixed for future?

THE MINISTER OF STATE IN CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE): (a) Information is being collected and will be laid on the Table of the House.

(b) and (c). The main causes of delay are: large volume of work handled by the courts, non-appearance of the accused and witnesses, frequent adjournments, filing of revisions to the higher courts against interim orders and other procedural factors. The Government is actively considering creation of special courts and of applying a modified procedure to the trial of economic offences. Considering the nature of proceedings, it does not seem possible to fix any time limit for the disposal of such cases.

राष्ट्रीयकृत बैंकों द्वारा मध्य प्रदेश में लघु तथा कुटीर उद्योगों को दिया गया ऋण

3923. श्री कृष्ण चन्द्र कछवाय : क्या वित्त मन्त्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1973 से 1975 तक राष्ट्रीयकृत बैंकों द्वारा मध्य प्रदेश में लघु तथा कुटीर उद्योगों को ऋण के रूप में कितनी धनराशि दी गई और उसके जिलावार आंकड़े क्या हैं, और

(ख) इन ऋणों के लिए कितने आवेदन-पत्र प्राप्त हुए और ऋण दिए जाने के पश्चात् अभी कितने आवेदन-पत्र विचाराधीन हैं ?

राजस्व और बैंकिंग विभाग के प्रभारी राज्य मंत्री (श्री प्रणब कुमार मुखर्जी) : (क) मध्य प्रदेश में छोटे पैमाने के उद्योगों को दिये गये सभी अनुसूचित वाणिज्यिक बैंकों के समग्र ऋणों के बारे में दिसम्बर, 1973 और दिसम्बर, 1974 के अन्त की उपलब्ध जिलेवार सूचना सभा पटल पर रखे गए मे दी जा रही है । [ग्रन्थालय में रखा गया / देखिये संख्या एल० टी० 10854/76]

(ख) आंकड़े सूचित करने की वर्तमान प्रणाली में वाणिज्यिक बैंकों में प्राप्त हुए

और विचाराधीन अनिर्णीत पड़े आवेदन पत्रों की संख्या के बारे में आंकड़ों का संकलन करने की व्यवस्था नहीं है। किन्तु, सरकारी क्षेत्र के बैंकों को सलाह दी गई है कि वे 10,000 रुपये से कम ऋण-सीमाओं वाले छोटे ऋणों के आवेदन पत्रों को, उनकी प्राप्ति के बाद साठ दिनों की अवधि के भीतर, निपटा देने का प्रयास करें।

Suspension of Sale of U.T.I. Capital Units

3924. SHRI S. R. DAMANI: Will the Minister of FINANCE be pleased to state:

(a) whether the sale of UTI capital units has been suspended;

(b) if so, the reasons thereof; and

(c) when will the sales be resumed?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): (a) Yes, Sir.

(b) and (c). The Capital Units Scheme introduced from January 1, 1976 is meant to provide appreciation for the units under this scheme and therefore, the investment of funds available from this scheme has to be highly selective. This takes time and needs consolidation and therefore the Unit Trust of India has temporarily suspended this scheme. The resumption of the scheme will be considered in due course of time depending upon *inter-alia* the availability of adequate quantum of growth shares and better market conditions. The unit holders under this scheme will be allowed to resell their units back to the UTI from July, 1976 at the then prevailing repurchase prices.

Sale of UTI Capital Units

3925. SHRI S. R. DAMANI: Will the Minister of FINANCE be pleased to state:

(a) the total sale of UTI capital units for the last three years;

(b) the number of individual purchasers and the amount invested by them and its percentage to total sales; and

(c) the particulars of utilisations of the funds of the units?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): (a) and (b). The capital units scheme was started on 1st January, 1976 and was temporarily closed for business on 21st April, 1976. The total sale of capital units under this scheme aggregated to Rs. 7.30 crores under 16,699 applications. About 95 per cent of the face value of the capital units was purchased by individuals.

The total sale of units under the Unit Scheme—1964 during 1975-76 (from 1st July, 1975 to 27th April, 1976 stood at Rs. 16.92 crores and thus the sale under the capital unit scheme (upto 21st April, 1976) constituted 43.14 per cent of the sales under the units scheme-1964 during the year 1975-76 (upto 27th April, 1976).

(c) The total funds so far available for investment from the capital unit scheme 1976 is Rs. 6.83 crores; out of which investment in shares has been made for Rs. 2.33 crores and the balance of Rs. 4.50 crores is available for investment as money at call and short notice.

राष्ट्रीय कपड़ा निगम द्वारा कई की खरीद

3926. श्री हु [illegible] चन्द कछवाय : क्या वाणिज्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या राष्ट्रीय कपड़ा निगम ने मध्य प्रदेश से बड़ी मात्रा में कई की खरीद